

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM – 'D
REJECTION ORDER
[See Rule 4(2)]

No. RTIA/DR-HCIND/718

Indore, Dated 30th January, 2013

From:

The Deputy Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore

To,

Shri Ram Chandra Baheti,
R/o 204, M.G. Road, Gorakund,
Behind Canara Bank,
INDORE (M.P.).

Please refer to your application No. NIL dated NIL registered at our I.D. No. 40/2012-13 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application, the information, as desired by you, can not be supplied due to the following reasons:-

The State Public Information Officer is neither vested with any jurisdiction nor any authority to re-shape or cull the information. The information which does not exist, cannot be supplied. Similarly, no new information can be created at the instance of an applicant at his will, not in conformity with the provisions of Right to Information Act, 2005 and High Court of M.P. (Right to Information) Rules, 2006.

As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority within 30 days of the issue of this order.



(A.V. MANDLOI)

DY.REGISTRAR

STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF M.P.
BENCH AT INDORE.